

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

For the attention of the stakeholders of Bhareth Formulations Pvt. Limited

1.	Name of corporate debtor	Bhareth Formulations Pvt. Limited
2.	Date of incorporation of corporate debtor	27 th July 2010
3.	Authority under which corporate debtor is incorporated/ registered	Ministry of Corporate Affairs, Registrar of Companies, Chennai
4.	Corporate identity number of the corporate	U33110TN2010PTC076740
5.	Address of the registered office and principal office (if any) of corporate debtor	1, 12 th Street, Nehru Colony, Pazhavanthangal, Chennai 600114 & also A-4, Ruby Flats, 15/4, 37 th Street, Nanganallur, Chennai 600061
6.	Date of closure of insolvency resolution process	10 th Feb.2020
7.	Liquidation commencement date of corporate debtor	05 th August 2020
8.	Name and the registration number of the Insolvency Professional acting as liquidator	Ms. Sridharan Revathi Registration No.: IBBI/IPA-002/IP-N00231/2017-2018/10682
9.	Address and E-Mail of the Liquidator as registered with the Board	S1, A- Block, Kgeyes Apoorvaa, Gangaianman Nagar extn., No.2, Nolambur Main Road, Chennai 6000107 E – Mail id: revisri@yahoo.co.uk
10.	Address and E- Mail to be used for correspondence with the Liquidator	S1, A- Block, Kgeyes Apoorvaa, Gangaianman Nagar extn., No.2, Nolambur Main Road, Chennai 6000107 E – Mail id: revisri@yahoo.co.uk
11.	Last date for submission of claims	4 th September, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Bhareth Formulations Pvt. Limited 05.08.2020.

The stakeholders of Bhareth Formulations Pvt. Limited are hereby called upon to submit their claims with proof, on or before 04.09.2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Place: Chennai
06.08.2020

Sridharan Revathi
Liquidator